

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 18/MP/2024**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri I. S. Jha, Member**

**Shri P.K. Singh, Member**

**Date of Order: 31<sup>st</sup> January, 2024**

**In the matter of**

Petition under Regulation 69 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Regulations 41 and 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 as amended from time to time, for the grant of Enlargement of Time to present CONN- Bank Guarantee-03.

**And**

**In the Matter of**

**Bhadla Three SKP Green Ventures Private Limited,**  
1st Floor, 82/18, Gandhi Path,  
Chitrakoot Scheme, Vaishali Nagar,  
Jaipur, Rajasthan

..... **Petitioner**

**VERSUS**

**Central Transmission Utility of India Limited (CTUIL),**  
CTU-Planning (1st Floor-A Wing),  
Saudamini, Plot No. -2, Sector-29,  
Near IFFCO Chowk Metro Station  
Gurgaon, Haryana

...**Respondent**

**Parties present:**

Shri Pranav Malhotra, Advocate for the Petitioner

**ORDER**

The Petitioner, Bhadla Three SKP Green Ventures Private Limited, has filed the present Petition *inter alia* seeking an extension of timeline set out in the Central



Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (hereinafter referred to as “the GNA Regulations”) to submit Conn-BG-3 against the “In-principle grant of Connectivity for 300 MW to the Petitioner for its proposed Renewable Power Park (Solar) in Jaisalmer district in the State of Rajasthan. The Petitioner has made the following prayers:

*“(a) The Petitioner be granted an additional time period of 2 months from 16.01.2024 till 16.3.2024 to submit Conn-BG-3 for value of Rs. 6 crore;*

*(b) CTUIL be directed to not take any coercive action or forfeit the grant of connectivity against the Petitioner during the period of 2 (two) months for which extension is granted to the Petitioner;*

*(c) Pass such other order(s) as may be deemed fit and proper in the present facts and circumstances.”*

2. The matter was mentioned by the learned counsel for the Petitioner on 19.1.2024 by citing the urgency and requested to grant the additional time period of 2 months from 16.1.2024 till 16.3.2024 to submit Conn-BG-3 of Rs. 6 crore.

3. Member, Shri I.S.Jha did not participate in the present proceedings.

4. We have considered the submissions of the learned counsel for the Petitioner. It is noticed that the Commission, vide its order dated 21.1.2024 in Petition (Diary No. 20 of 2024), has relaxed the timeline set out in Regulation 8.2 (c) and 8.3(e) of the GNA Regulations and allowed CTUIL to take on record the Bank Guarantee submitted by such other generators with a delay up to 10 days beyond the period specified in the GNA Regulations as a onetime measure for cases with a due date up to 20.1.2024. Relevant portions of the order dated 21.1.2024 are extracted as under:

*“5. Considering the submissions of the Petitioner and the CTUIL, the Commission is inclined to relax the timeline set out in Regulation 8.2 (c) of the GNA Regulations and*

*allow CTUIL to take on record the Bank Guarantees submitted by the Petitioner submitted with a delay of four days. However, this will not be treated as a precedent for the future.*

*6. It is noticed that there may be other generators who might be facing similar difficulties in this period. Accordingly, considering the difficulties being faced by them, we hereby relax the timeline set out in Regulation 8.2 (c) and 8.3(e) of the GNA Regulations and allow CTUIL to take on record the Bank Guarantee submitted by such generators with a delay up to 10 days beyond the period specified in the GNA Regulations as a onetime measure for cases with a due date up to 20.1.2024.”*

5. In light of the above, CTUIL may take appropriate steps to address the grievances of the Petitioner company.

6. Accordingly, Petition No.18/MP/2024 is disposed of in terms of the above findings.

Sd/-  
**(P.K.Singh)**  
**Member**

sd/-  
**(Jishnu Barua)**  
**Chairperson**